

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

4.I.A. 1023/2022
I.A. 2070/2020
I.A. 2261/2021
I.A. 1933/2021
I.A. 1720/2021
IN
C.P.(IB)-2685(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2022**

NAME OF THE PARTIES: Bank of Baroda
V/s
U S Realty Pvt Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. RajuramKuleria, counsel appearing for the Corporate Debtor and Mr. DevrajanRamam, Resolution Professional are present through virtual hearing.

I.A. 1023/2022

The above I.A is filed by the IRP under Section 12A of the Insolvency and Bankruptcy Code for withdrawal of the CIRP order passed against the Corporate Debtor. The counsel appearing for the Interim Resolution Professional submits that the CoC in its 12th meeting dated 29.03.2022 passed a Resolution for withdrawal of the CIRP with 100% voting share as the matter was settled. The Interim Resolution Professional also confirmed that he has received the CIRP costs including his fee.

In view of the above facts and circumstances, this Bench feels that it is appropriate to allow the above application filed by RP. Accordingly, the above I.A. no. 1023/2022 is allowed and the CIRP order dated 29.01.2020 passed

against the Corporate Debtor stands withdrawn by relieving the Corporate Debtor from all the rigorous of moratorium.

In view of withdrawal of the main Company Petition, all pending I.A's and M.A's if any also shall stands **disposed off**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)